

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Appeal  
C.P.No.509/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> November 2017, 10.30 A.M**

| Name of the Company |  | Prasana Marketing Pvt.Ltd.-Vs- ROC, W.B |                        |                     |
|---------------------|--|---|------------------------|---------------------|
| Under Section       |  | 252 (3)                                 |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) |   | Appearing on behalf of | Signature with date |

1. Cs Mohan Ran Gauri Ray Appellee Co. *Order 16/11/17*

**O R D E R**

Ld. Counsel for the appellant is present.

Applicant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name, but Office has registered this case as Company Petition. Office is directed to register this case as an appeal.

In compliance of our direction dated 10/10/2017 petitioner has served the copy of the petition on ROC, WB but till date no report has been filed. ROC is directed to file detail paragraphwise reply within 2 weeks from today with a copy in advance to the appellant.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata for filing their details paragraphwise comments, which may be submitted within 3 weeks from today. Applicant is directed to serve copy of the application on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs and file affidavit of service within 7 days from today.

Petitioner has to give complete evidence that the company is not a shell company.

List on 09/01/2018 for hearing.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(Vijai Pratap Singh)  
Member (J)